

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 1143 /Del/2019  
Assessment year 2015-16**

Ms Anupma Garg, 37, Defence Enclave, Preet Vihar, Delhi-110092 (PAN: AAOPG5815H)	vs	Income Tax Officer, Ward 23(3), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Ms Umang Luthra, Advocate  
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 16.11.2020  
Date of pronouncement : 16.11.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned CIT(A)-XXV, New Delhi dated 07.01.2019 and pertains to assessment year 2015-16.

2. The assessee, vide her letter dated 30.10.2020, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to

settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 16<sup>th</sup> November, 2020.

**Sd/-**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar